

क्रमांक एफ विधि/2023/3384

दिनांक 10/4/2023

निमित्त

प्रधान मुख्य वन संरक्षक
एवं मुख्य वन्यजीव प्रतिपालक राज.

विषय— NGT Principal Bench New Delhi OA. No. 252 / 2023 Bhera Lal Goyal & Ors
Versus MOEF. & Ors.

महोदय,

उपरोक्त विषयान्तर्गत निवेदन है कि प्रकरण में वस्तु स्थिति रिपोर्ट
बिन्दुवार निम्नानुसार प्रेषित है—

1. यह है कि कुम्भलगढ़ अभयारण्य के इको सेन्सेटीव जोन के संशोधित प्रस्ताव (अभयारण्य सीमा से 1.00 किमी. परिधी में) के अनुसार प्रकरण में वर्णित भूमि इको सेन्सेटीव जोन के अन्दर स्थित है। रेस्पोजेट संख्या 8 व 9 द्वारा वन भूमि पर अवैध रूप से पेड़ों की कटाई नहीं की जा रही है। प्रोजेक्ट / रिसोर्ट हेतु जो भूमि आवंटीत की गई है वह वन भूमि नहीं है। शेष भाग इस कार्यालय से संबधित नहीं है।
2. वन विभाग से संबधित नहीं है।
3. इस कार्यालय से संबधित नहीं है।
4. सहमत है।
5. रेस्पोजेट संख्या 8 व 9 द्वारा वनों की अवैध कटाई नहीं की जा रही है, तथा निर्माण कार्य प्रस्तावित इको सेन्सेटीव जोन के अन्दर किया जा रहा है।
6. i,ii,iii, v,vi, vii, viii, से सहमत । बिन्दु सं. iv में कुम्भलगढ़ अभयारण्य एवं टाडगढ़-रावली अभयारण्य को मिलाकर राष्ट्रीय उद्यान घोषित किये जाने हेतु इन्टेंसन दिनांक 7.12.2011 को राजस्थान गजट में प्रकाशित की गयी। पिटिसनर के द्वारा इसका वर्ष 2012 गलत लिखा गया है।

बिन्दु सं. ix वर्णित भूमि इको सेन्सेटीव जोन के अन्दर स्थित है। शेष भाग इस कार्यालय से संबधित नहीं है।

बिन्दु सं. x सहमत है।

बिन्दु सं. xi वन विभाग से संबधित नहीं है।

बिन्दु सं. xii उक्त भूमि वन भूमि नहीं होने से इस कार्यालय से संबधित नहीं है।

Brief

रेस्पोजेट नम्बर 8 श्रीमति इन्दु कुमारी पत्नि श्री खुशवीर सिंह जोजावार को राजस्थान सरकार वन विभाग के आदेश क्रमांक पं. 3(10) वन/2014 जयपुर दिनांक 24.04.2018 से कुम्भलगढ़ अभयारण्य की सीमा से

1.00 किमी. परिधी में रिसोर्ट (न कि होटल) की स्थापना हेतु भूमि आवंटन में शिथिलता प्रदान की गयी थी। (संलग्न) 76

इस कार्यालय के पत्रांक 462 दिनांक 16.01.2023 से कुम्भलगढ़ वन्यजीव अभयारण्य के सीमा से 1 किलोमीटर तक का इको सेन्सेटीव जोन का प्रस्ताव राज्य सरकार प्रेषित किया गया है। इस प्रकार उक्त भूमि प्रस्तावित इको सेन्सेटीव जोन के अन्दर तथा कुम्भलगढ़ वन्यजीव अभयारण्य सीमा से बाहर स्थित है।

माननीय सर्वोच्च न्यायालय के आदेश दिनांक 3 जून 2022 से राष्ट्रीय उद्यान एवं वन्यजीव अभयारण्य के लिये उनकी सीमा से न्यूनतम 1.00 किमी. परिधी तक इको सेन्सेटीव जोन होना चाहिये।

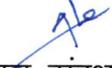
उक्तानुसार वस्तु स्थिति रिपोर्ट अग्रिम कार्यवाही हेतु प्रेषित है।


(डॉ. ए. एन. गुप्ता)
उप वन संरक्षक
वन्यजीव राजसमंद

क्रमांक एफ विधि/2023 / 3385

दिनांक 10/4/2023

प्रतिलिपी :- मुख्य वन संरक्षक वन्यजीव उदयपुर को सूचनार्थ एवं आवश्यक कार्यवाही हेतु प्रेषित है।


उप वन संरक्षक
वन्यजीव राजसमंद

राजस्थान सरकार
वन विभाग

क्रमांक प. 3(10) वन/2014

जयपुर, दिनांक 24.04.2018

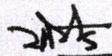
आदेश

राज्य सरकार के आदेश क्रमांक प.3(10)वन/2014 दिनांक 13.05.2016 द्वारा रणथम्भौर बाघ परियोजना के किट्टीकल टाईगर हैबीटाट, कुम्भलगढ वन्यजीव अभयारण्य एवं जवाई लेपर्ड कन्जर्वेशन रिजर्व की सीमा से एक किमी परिधि क्षेत्र में खनन कार्य, व्यावसायिक गतिविधियों एवं भूमि संपरिवर्तन को प्रतिबंधित किया गया है।

राजस्थान ट्यूरिज्म पॉलिसी, 2007 के अन्तर्गत राज्य में ट्यूरिज्म को बढ़ावा दिये जाने के उद्देश्य से जिला कलक्टर, पाली के पत्र क्रमांक रेवन्यू/2018/1212 दिनांक 09.03.2018 से श्रीमती इन्दु कुमारी पत्नी श्री खुशवीर सिंह, गांव जोजावर जिला पाली हेतु कुम्भलगढ वन्यजीव अभयारण्य की सीमा से बाहर स्थित राजस्व (गुप-3) विभाग के आदेश क्रमांक 2(249)राजस्व/3/11 दिनांक 26.08.2011 से आवंटित 1.30 हैक्टेयर भूमि जिसका आवंटन दिनांक 12.10.2015 को निरस्त किया जाकर बहाली/पुनर्आवंटन हेतु विचाराधीन है एवं जिला कलक्टर, राजसमन्द के पत्र क्रमांक प.12/17() राजस्व/सूचना/17/ 5891 दिनांक 06.11.2017 से श्रीमती गायत्री सिंह पत्नी श्री वीर विजय सिंह, 2, राजेन्द्र मार्ग, पी.डब्ल्यू.डी. सर्किल, जोधपुर के पक्ष में ग्राम कमोडा तहसील कुम्भलगढ जिला राजसमन्द के खसरा नं0 265, 266, 267, 268, 269, 270, 271, 272, 280/1, 281/1, 282/1, 283/1, 1630/263 कुल 9.11.10 बीघा भूमि कुम्भलगढ वन्यजीव अभयारण्य की सीमा से एक किमी परिधि क्षेत्र में स्थित होने के कारण भूमि आवंटन/संपरिवर्तन हेतु आदेश दिनांक 13.05.2016 में शिथिलता चाही गयी है।

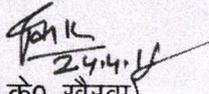
उक्त प्रस्तुत दोनों प्रकरणों में रिसोर्ट (न कि होटल) की स्थापना हेतु भूमि आवंटन/संपरिवर्तन के लिए राज्य सरकार के आदेश क्रमांक एफ. 3(10)वन/2014 दिनांक 13.05.2016 में शिथिलता (exemption) इस शर्त के साथ प्रदान की जाती है कि उनके द्वारा रिसोर्ट निर्माण से पूर्व राजस्थान प्रदूषण नियंत्रण मण्डल एवं अन्य विभागों से प्रचलित अधिनियमों/नियमों के अन्तर्गत यथासमय आवश्यक अनापत्ति/स्वीकृतियां पृथक से प्राप्त की जावेगी।

आज्ञा से,


24/4/18
(योगेन्द्र कुमार दक)
शासन सचिव, वन

प्रतिलिपि:—निम्नांकित को सूचनार्थ एवं आवश्यक कार्यवाही हेतु प्रेषित है:—

1. प्रमुख विशेषाधिकारी, माननीय मुख्यमंत्री महोदया, राजस्थान, जयपुर
2. विशिष्ट सहायक, वनमंत्री, राजस्थान, जयपुर।
3. वरिष्ठ उप सचिव, मुख्य सचिव, राजस्थान, जयपुर।
4. निजी सचिव, अतिरिक्त मुख्य सचिव, वन विभाग, राजस्थान जयपुर।
5. निजी सचिव, अतिरिक्त मुख्य सचिव, पर्यटन विभाग, राजस्थान जयपुर।
6. प्रधान मुख्य वन संरक्षक (एच.ओ.एफ.एफ), राजस्थान, जयपुर।
7. अतिरिक्त प्रधान मुख्य वन संरक्षक एवं मुख्य वन्यजीव प्रतिपालक, राजस्थान, जयपुर।
8. निदेशक, पर्यटन विभाग, राजस्थान जयपुर।
9. मुख्य वन संरक्षक, वन्यजीव, उदयपुर/जोधपुर
10. जिला कलक्टर, पाली/राजसमन्द
11. उप वन संरक्षक, वन्यजीव, राजसमन्द।
12. उप वन संरक्षक, पाली
13. रक्षित पत्रावली।


(आर० के० खैरवा)
विशेषाधिकारी

Office of the Deputy Conservator of Forest, Wildlife Rajsamand
Tulsi Shikhar Sadhna, Kankroli, Rajsamand

Sl. No. / 462

Date: 16/01/2023

To: Chief Conservator of Forest,
Wildlife Udaipur

Subject: Proposal for declaration of Eco-sensitive Zone around Kumbhalgarh Sanctuary,
Rajasthan

Reference: letter No. F.No. 10-70/2014 WL(pt) dated 10th January 2023 from MoEF&CC (Wildlife Division) to The Chief Wildlife Warden, Govt. of Rajasthan, Jaipur and letter No. 403 dated 12.01.2023 of this office.

Sir,

With reference to the above mentioned subject, it is requested that the proposal for the final notification of the Eco-sensitive Zone around Kumbhalgarh Wildlife Sanctuary was sent by this office vide letter no. 4786 dated 27.05.2022. In this proposal, the width of the ESZ was kept as 0 to 1 km. from the boundary of the Kumbhalgarh Wildlife Sanctuary. The width was proposed as 500 metres at Sadri town area and from village Gavar to Parshuram Mahadev. The ESZ width was proposed as 0 (Zero) metre in North direction due to common boundary with Todgarh-Raoli Wildlife Sanctuary.

Objections were raised by the Wildlife Division MoEFCC, vide its E-mail dated 12.10.2022 and the Office of the Chief Wildlife Warden, Jaipur vide its letter No. 1783 dated 17.11.2022, in which directions were given to submit the revised proposal as per orders of the Hon'ble Supreme Court of India dated 3rd June 2022, keeping a minimum of one kilometre safety zone from the boundary of the PA.

In compliance of the above directions, the revised proposal was submitted to your office vide Letter No. 11823 dated 23.11.2022 and forwarded to the office of Chief Wildlife Warden, Rajasthan along with hard copies of the proposal. In the revised proposal, the width of the ESZ was kept as 1 km from the PA boundary except in the north direction having common boundary with Todgarh Raoli Wildlife Sanctuary. The revised proposal is being sent keeping the ESZ in a uniform width of 1km from the boundary of the PA. Thus, the compliance of the orders of the Hon'ble Supreme Court of India dated 3rd June 2022 has been done and there is no need to approach the Central Empowered Committee (CEC) in this matter.

Further, the essential details is being submitted along with this letter for your kind consideration :-

1. Survey of India coloured and legible A-4 size map demarcating the WLS and the ESZ along with prominent locations marked of the PA and the ESZ boundary on the toposheet (along with coordinates of PA boundary on map) is attached.
2. Clear and visible list of villages with their lat-long details is attached.
3. Gazette Notification of the Kumbhalgarh Wildlife Sanctuary is attached
4. Shape file/KML File of the Kumbhalgarh Wildlife Sanctuary is attached
5. Soft copy of the complete revised proposal and additional information in MS Word is attached.

Yours sincerely,


(Dr. A N Gupta)

Deputy Conservator of Forest,
Wildlife Rajsamand

Sl. No. 463

Copy to:

1. PCCF and Chief Wildlife Warden, Rajasthan, Jaipur

Date: 16/0/2023


(Dr. A N Gupta)

Deputy Conservator of Forest,
Wildlife Rajsamand

**MINISTRY OF ENVIRONMENT, FOREST AND CLIMATE CHANGE
NOTIFICATION**

S.O. 4047(E).—WHEREAS, a draft notification was published in the Gazette of India, Extraordinary, vide notification of the Government of India in the Ministry of Environment, Forest and Climate Change number S.O. 1960 (E), dated the 3rd June, 2019, inviting objections and suggestions from all persons likely to be affected thereby within the period of sixty days from the date on which copies of the Gazette containing the said notification were made available to the public;

AND WHEREAS, copies of the Gazette containing the said draft notification were made available to the public on the 18th June, 2020;

AND WHEREAS, objections and suggestions were received from persons and stakeholders in response to the aforesaid draft notification were duly considered by the Central Government; Notification

WHEREAS, Kumbhalgarh Wildlife Sanctuary is situated in one of the most fragile ecosystem of Aravallis and is located just 80 kilometres from the north of beautiful Lake City "Udaipur". Geographically, the Sanctuary is situated between 73°02' – 73°30' E Longitude and 25°0' – 25°40' N Latitudes and is spread over an area of 610.528 square kilometres located in Tehsil of Rajsamand, Pali and Udaipur districts in the state of Rajasthan;

AND WHEREAS, Kumbhalgarh Wildlife Sanctuary makes an ecotone between hilly forests of Aravalli and Thar Desert situated in the west. Kumbhalgarh hills acts like a barrier, checking eastward extension of desert. Famous Kumbhalgarh Fort situated atop of a hill, is an attraction for tourists. The eastern part is mostly ranges having an altitude of more than 3500 feet above sea level; while the western part of the Sanctuary is adjoined to the Marwar plains. The Sanctuary offers diverse topography, adding more to its significance, it also forms a dividing line between the two major watersheds of the country. In its eastern part is found the source of river Banas, which falls in to the Bay of Bengal. The rainwater on the western slope flow in the form of the small rivers like Sukdi, Mithdi, Sumer and Kot, all these forming the tributaries of river Luni which ultimately merges in to the Arabian Sea;

AND WHEREAS, Kumbhalgarh Wildlife Sanctuary has a varied habitat and diversified fauna and flora. The major flora available in the Sanctuary are khair (*Acacia catechu*), ronjh (*Acaialeucophloea*), desi babool (*Acacia nilotica*), kumta (*Acacia senegal*), haldu (*Adina cordifolia*), bili (*Aegle marmelos*), ardua, paba (*Ailanthus excelsa*), ankol (*Alangium salvifolium*), black siris (*Albizia lebeck*), safedsiris (*Albizia odoratissima*), safedsiris (*Albizia procera*), sitaphal (*Annona squamosa*), dhokda (*Anogeissus pendula*), dhavda (*Anogeissus latifolia*), adruk, indok (*Anogeissus sericea*), dhok (*Anogeissus acuminata*), neem (*Azadirachta indica*), hingot (*Balanites aegyptica*), jhinjha, heetri (*Bauhinia recemosa*), semal (*Bombax ceiba*), salar (*Boswellia serrata*), khakhro (*Butea monosperma*), karmela (*Cassia fistula*), kaside (*Cassia siamea*), gunda, lisoda (*Cordia allamanda*), varna (*Crataeva religiosa*), sissoo (*Dalbergia sissoo*), timru (*Diospyros melanoxylon*), tambolia (*Ehretia laevis*), amla (*Emblica officinalis*), dhedkhakhro (*Erythrina suberosa*), nilgiri (*Eucliptus sp.*), vad (*Ficus benghalensis*), umara (*Ficus racemosa*), piplo (*Ficus religiosa*), kankan (*Flacourtia montana*), dikamari (*Gardenia resinifera*), khaddhaman (*Grewia hirsuta*), gangeti (*Grewia tenax*), dhaman (*Grewia tiliaefolia*), gangeti (*Grewia villosa*), kanji (*Holoptelia integrifolia*), lunio (*Hymenodictyon excelsum*), godla (*Lannea coromandelica*), subabul (*Leucaena leucocephala*), kotbadi (*Limonia acidissima*), mahudo (*Madhuca indica*), amba (*Mangifera indica*), bakainneem (*Melia azadirachta*), kalam (*Mitragyna parviflora*), sahjana (*Moringa oleifera*), kikar (*Pithecellobium dulce*), karanj (*Pongamia pinnata*), khijdo, (*Prosopis cineraria*), vilayati (*Prosopis juliflora*), royan (*Soymidia brifuga*), kadaya (*Sterculia aurens*), khatriamli (*Tamarindus indica*), rohida (*Tecomella undulata*), dudhi (*Wrightia tinctoria*), dudhi (*Wrightia tomentosa*), bordi (*Zizyphus mauritiana*), ghatbor (*Zizyphus xylophora*), tan (*Ougenia oojensis*), etc;

AND WHEREAS, the major mammals recorded in the Sanctuary are wild boar (*Sus scrofa*), grey muskshrew (*Suncus murinus*), bat (*Cyanopterus sphinx*), flying fox (*Pteropus giganteus*), panther (*Panthera pardus*), common langur (*Prebytis entellus*), striped hyena (*Hyaena hyaena*), jungle cat (*Felis chaus*), five striped palm squirrel (*Funambulus pennanti*), Indian pangolin (*Manis carinata*), Indian fox (*Vulpes bengalensis*), common mongoose (*Herpestes edwardsi*), ruddy mongoose (*H. smithi*), house rat (*Rattus rattus*), blue bull (*Boselaphus tragocamelus*), Indian hare (*Lepus nigricollis*), Indian porcupine (*Hystrix indica*), chinkara (*Gazella gazella*), jackal (*Canis aureus*), Indian small civet (*Viverricula indica*), toddy cat (*Paradoxurus hermaphroditus*), sloth bear (*Melursus ursinus*), etc. While important birds found in the Sanctuary are painted francolin (*Francolinus pictus*), grey francolin (*F. pondicerianus*), common quail (*Coturnix coturnix*), rain quail (*C. coromandelica*), rock bush quail (*Perdica argoudah*), yellow-legged button quail (*Turnix tanki*), barred button quail (*T. suscitator*), Indian peafowl (*Pavocristatus*), ruddy shelduck (*Tadorana ferruginea*), gadwal (*Anas strepera*), Eurasian wigeon (*A. penelope*), spot-billed duck (*A. poecilorhyncha*), common teal (*A. crecca*), garganey (*A. querquedula*), northern pintail (*A. acuta*),

Northern shoveller (*A. clypeata*), common pochard (*Aythya ferina*), yellow-crowned woodpecker (*Dendrocopos maharattensis*), black rumped flameback (*Dinopium benghalensis*), coppersmith barbet (*M.*


उप वन संरक्षक
क्यापीव, राजसमंद

heancephala), Indian greyhornbill (*Ocyerosbirostris*), common hoopoe (*Upupaepops*), European roller (*Coraciasgarrulus*), Indian roller (*C.benghalensis*), common kingfisher (*Alcedoathis*), white-throated kingfisher (*Halcyon smyrnesis*), pied kingfisher (*cerylerudis*), greenbee-eater (*Meropsorientalis*), piedcuckoo (*Clamatorjacobinus*), commonhawkcuckoo (*Hierococcyx various*), Eurarian cuckoo (*Cuculuscanorus*), Asian koel (*Eudynamysscolopacea*), sirkeermalkoha (*Phoenicophaeusleschnaultii*), greater coucal (*Centropussinensis*), rose ringed parakeet (*P. krameri*), plum headedparakeet (*P. cynocephala*), house swift (*Apusaffinis*), Eurasian eagle owl (*Bubo bubo*), spotted owlet (*Athenebrama*), Indian nightjar (*Caprimulgusasiaticus*), savanna nightjar (*C. affinis*), rock pigeon (*Columba livia*), yellow-footedgreenpigeon (*Treronphoenicoptera*), laughingdove (*Streptopeliasenegalensis*), spotteddove (*S.chinensis*), european collared dove (*S. decaocto*), common moorhen (*Gallinulachloropus*), common coot (*Fulicaatra*), commonredshank (*Tringatotanus*), green sandpiper (*T. ochropus*), wood sandpiper (*T. glareola*), common sandpiper (*Actitishypoleucos*), European thick-knee (*Burhinusoedicnemus*), littleringedplover (*Charadriusdubius*), redwattledlapwing (*Vanellusindicus*), rivertern (*Sternaaurantia*), etc;

AND WHEREAS, major amphibians, reptiles, fishes and invertebrates found in the Sanctuary are Indian bull frog (*Ranatigerina*), skipper frog (*R. cynophlyctius*), cricket frog (*R. limnocharis*), Indian balloon frog (*Uperodonsystema*), common toad (*Bufo melanocictus*), marbled toad (*B. andersoni*), john sandboa (*Eryxjohni*), common skink (*Mabuyacarinata*), checkered keelback (*Natrix piscator*), buff coloured keelback (*Natrix stolata*), rat snake (*Ptyas mucosus*), house lizard (*Hemidactylus flaviviridis*), starred tortoise (*Geochaloueelegans*), flapshell turtle (*Lissemys punctata*), garden lizard (*Calotes versicolor*), common Indian krait (*Bungarus caeruleus*), russel's viper (*Viperarusselli*), Indian chameleon (*Chamaeleon zeylanicus*), Indian cobra (*Naja naja*), fan-throated lizard (*Sitanaponticeriana*), monitor lizard (*Varanus bengalensis*), common kukri snake (*Oligodonarnensis*), green keelback snake (*Micropisthodon plumbicolor*), tree snake (*Dendrolephistris*), katla (*Catlacatla*), rohu (*Labeorohita*), grigal (*Cirrhinamrigal*), mahasir (*Tor tor*), putthi (*Puntius sarana*), sarsi (*Labeo granius*), lanchi (*Wallago attu*), singhara (*Mystus seenghati*), kater (*Mystus cavassius*), sanwal (*Channamanilius*), singhi (*Heterophtustis fossilis*), bam (*M. armatus*), suiya (*Bellana c ancilla*), baata (*Labeobaata*), dudhia (*Labeo bugget*), chaal (*Rasboradamicassicus*), kalot (*Labeo calbasu*), bhanwar (*Apis dorsata*), bhanwar (*Apis indica*), tanni (*Cicada sp.*), alsiya (*Pheritema posthumus*), etc;

AND WHEREAS, it is necessary to conserve and protect the area, the extent and boundaries of Kumbhalgarh Wildlife Sanctuary which are specified in paragraph 1 as Eco-sensitive Zone from ecological, environmental and biodiversity point of view and to prohibit industries or class of industries and their operations and processes in the said Eco-sensitive Zone;

NOW, THEREFORE, in exercise of the powers conferred by sub-section (1) and clauses (v) and (xiv) of sub-section (2) and sub-section (3) of section 3 of the Environment (Protection) Act, 1986 (29 of 1986) (hereafter in this notification referred to as the Environment Act) read with sub-rule (3) of rule 5 of the Environment (Protection) Rules, 1986, the Central Government hereby notifies an area to an extent of 1.0 kilometers around the boundary of Kumbhalgarh Wildlife Sanctuary, in Rajsamand, Pali and Udaipur Districts in the State of Rajasthan as the Eco-sensitive Zone (hereafter in this notification referred to as the Eco-sensitive Zone) details of which are as under, namely:-

1. Extent and boundaries of Eco-sensitive Zone.-(1) The Eco-sensitive Zone shall be to an extent of 1.00 kilometers around the boundary of Kumbhalgarh Wildlife Sanctuary and the area of the Eco-sensitive Zone is 252 square kilometers. The extent of Eco-sensitive Zone at different directions are:

Direction	Extent of Eco-sensitive Zone
North	1 kilometre
North-East	1 kilometres
East	1 kilometers
South-East	1 kilometers
South	1 kilometers
South-West	1 kilometers
West	1 kilometers
North-West	1 kilometres

(2) The boundary description of Kumbhalgarh Wildlife Sanctuary and its Eco-sensitive Zone is appended in **Annexure-I**.

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- (3) The maps of the Kumbhalgarh Wildlife Sanctuary demarcating Eco-sensitive Zone along with boundary details and latitudes and longitudes are appended as **Annexures-IIA , IIB and IIC**.
- (4) Lists of geo-coordinates of the boundary of Kumbhalgarh Wildlife Sanctuary and Eco-sensitive Zone are given in Table A and Table B of **Annexure-III**.
- (5) The list of villages falling in the Eco-sensitive Zone along with their geo co-ordinates at prominent points is appended as **Annexure-IV**.
- 2. Zonal Master Plan for Eco-sensitive Zone.**-(1) The State Government shall, for the purposes of the Eco-sensitive Zone prepare a Zonal Master Plan within a period of two years from the date of publication of this notification in the Official Gazette, in consultation with local people and adhering to the stipulations given in this notification for approval of the competent authority of State.
- (2) The Zonal Master Plan for the Eco-sensitive Zone shall be prepared by the State Government in such manner as is specified in this notification and also in consonance with the relevant Central and State laws and the guidelines issued by the Central Government, if any.
- (3) The Zonal Master Plan shall be prepared in consultation with the following Departments of the State Government, for integrating the ecological and environmental considerations in to the said plan:-
- Environment;
 - Forest and Wildlife;
 - Agriculture;
 - Revenue;
 - Urban Development;
 - Tourism;
 - Rural Development;
 - Irrigation and Flood Control;
 - Municipal;
 - Panchayati Raj;
 - Public Works Department.
- (4) The Zonal Master Plan shall not impose any restriction on the approved existing land use, infrastructure and activities, unless so specified in this notification and the Zonal Master Plan shall factor in improvement of all infrastructure and activities to be more efficient and eco-friendly.
- (5) The Zonal Master Plan shall provide for restoration of denuded areas, conservation of existing water bodies, management of catchment areas, watershed management, ground water management, soil and moisture conservation, needs of local community and such other aspects of the ecology and environment that need attention.
- (6) The Zonal Master Plan shall demarcate all the existing worshipping places, villages and urban settlements, types and kinds of forests, agricultural areas, fertile lands, green area, such as, parks and like places, horticultural areas, orchards, lakes and other water bodies with supporting maps giving details of existing and proposed land use features.
- (7) The Zonal Master Plan shall regulate development in Eco-sensitive Zone and adhere to prohibited and regulated activities listed in the Table in paragraph 4 and also ensure and promote eco-friendly development for security of local communities' livelihood.
- (8) The Zonal Master Plan shall be co-terminus with the Regional Development Plan.
- (9) The Zonal Master Plan so approved shall be the reference document for the Monitoring Committee for carrying out its functions of monitoring in accordance with the provisions of this notification.
- 3. Measures to be taken by the State Government.**- The State Government shall take the following measures for giving effect to the provisions of this notification, namely:-
- (1) **Land use.**-(a) Forests, horticulture areas, agricultural areas, parks and open spaces earmarked for recreational purposes in the Eco-sensitive Zone shall not be used or converted into areas for commercial or residential or industrial activities:

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Provided that the conversion of agricultural and other lands, for the purposes other than that specified at part (a) above, within the Eco-sensitive Zone may be permitted on the recommendation of the Monitoring Committee, and with the prior approval of the competent authority under Regional Town Planning Act and other rules and regulations of Central Government or State Government as applicable and *vide* provisions of this Notification, to meet the residential needs of the local residents and for activities such as:-

- (i) Widening and strengthening of existing roads and construction of new roads;
- (ii) Construction and renovation of infrastructure and civic amenities;
- (iii) Small scale industries not causing pollution;
- (iv) cottage industries including village industries; convenience stores and local amenities supporting eco-tourism including home stay ;and
- (v) promoted activities given under paragraph 4:

Provided further that no use of triball and shall be permitted for commercial and industrial development activities without the prior approval of the competent authority under Regional Town Planning Act and other rules and regulations of the State Government and without compliance of the provisions of Article 244 of the Constitution or the law for the time being in force, including the Scheduled Tribes and Other Traditional Forest Dwellers (Recognition of Forest Rights) Act, 2006 (2 of 2007):

Provided also that any error appearing in the land records within the Eco-sensitive Zone shall be corrected by the State Government, after obtaining the views of Monitoring Committee, once in each case and the correction of said error shall be intimated to the Central Government in the Ministry of Environment, Forest and Climate Change:

Provided also that the correction of error shall not include change of land use in any case except as provided under this sub-paragraph.

(b) Efforts shall be made to reforest the unused or unproductive agricultural areas with afforestation and habitat restoration activities.

(2) **Natural water bodies.**-The catchment areas of all natural springs shall be identified and plans for their conservation and rejuvenation shall be incorporated in the Zonal Master Plan and the guidelines shall be drawn up by the State Government in such a manner as to prohibit development activities at or near these areas which are detrimental to such areas.

(3) **Tourism or Eco-tourism.**- (a) All new eco-tourism activities or expansion of existing tourism activities within the Eco-sensitive Zone shall be as per the Tourism Master Plan for the Eco-sensitive Zone.

(b) The Eco-Tourism Master Plan shall be prepared by the State Department of Tourism in consultation with State Departments of Environment and Forests.

(c) The Tourism Master Plan shall form a component of the Zonal Master Plan.

(d) The Tourism Master Plan shall be drawn based on the study of carrying capacity of the Eco-sensitive Zone.

(e) The activities of eco-tourism shall be regulated as under, namely:-

- (i) new construction of hotels and resorts shall not be allowed within one kilometre from the boundary of the protected area or upto the extent of the Eco-sensitive Zone whichever is nearer:

Provided that beyond the distance of one kilometre from the boundary of the protected area till the extent of the Eco-sensitive Zone, the establishment of new hotels and resorts shall be allowed only in pre-defined and designated areas for eco-tourism facilities as per Tourism Master Plan;

- (ii) all new tourism activities or expansion of existing tourism activities within the Eco-sensitive Zone shall be in accordance with the guidelines issued by the Central Government in the Ministry of Environment, Forest and Climate Change and the eco-tourism guidelines issued by National Tiger Conservation Authority (as amended from time to time) with emphasis on eco-tourism, eco-education and eco-development;

- (iii) until the Zonal Master Plan is approved, development for tourism and expansion of existing tourism activities shall be permitted by the concerned regulatory authorities based on the actual site specific scrutiny and recommendation of the Monitoring Committee and no new hotel, resort or commercial establishment construction shall be permitted within Eco-sensitive Zone area.

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- (4) **Natural heritage.-** All sites of valuable natural heritage in the Eco-sensitive Zone, such as the gene pool reserve areas, rock formations, water falls ,springs, gorges, groves, caves, points, walks, rides, cliffs, etc. shall be identified and a heritage conservation plan shall be drawn up for their preservation and conservation as a part of the Zonal Master Plan.
- (5) **Man-made heritage sites.-** Buildings, structures, artefacts, areas and precincts of historical, architectural, aesthetic, and cultural significance shall be identified in the Eco-sensitive Zone and heritage conservation plan for their conservation shall be prepared as part of the Zonal Master Plan.
- (6) **Noise pollution. -** Prevention and control of noise pollution in the Eco-sensitive Zone shall be complied in accordance with the provisions of the Noise Pollution (Regulation and Control) Rules, 2000 under the Environment Act.
- (7) **Air pollution.-** Prevention and control of air pollution in the Eco-sensitive Zone shall be complied in accordance with the provisions of the Air (Prevention and Control of Pollution) Act, 1981 (14 of 1981) and the rules made there under.
- (8) **Discharge of effluents.-** Discharge of treated effluent in Eco-sensitive Zone shall be in accordance with the provisions of the General Standards for Discharge of Environmental Pollutants covered under the Environment Act and the rules made thereunder or standards stipulated by State Government whichever is more stringent.
- (9) **Solid wastes.-**Disposal and Management of solid wastes shall be as under:-
- (a) the solid waste disposal and management in the Eco-sensitive Zone shall be carried out in accordance with the Solid Waste Management Rules, 2016, published by the Government of India in the Ministry of Environment, Forest and Climate Change *vide* notification number S.O. 1357 (E), dated the 8th April,2016; the inorganic material may be disposed in an environmental acceptable manner at site identified outside the Eco-sensitive Zone;
- (b) safe and Environmentally Sound Management (ESM) of Solid wastes in conformity with the existing rules and regulations using identified technologies may be allowed with in Eco-sensitive Zone.
- (10) **Bio-Medical Waste.-**Bio-Medical Waste Management shall be as under:-
- (a) the Bio-Medical Waste disposal in the Eco-sensitive Zone shall be carried out in accordance with the Bio-Medical Waste Management Rules, 2016 published by the Government of India in the Ministry of Environment, Forest and Climate Change *vide* notification number G.S.R. 343 (E), dated the 28th March,2016.
- (b) safe and Environmentally Sound Management of Bio-Medical Wastes in conformity with the existing rules and regulations using identified technologies may be allowed within the Eco-sensitive Zone.
- (11) **Plastic waste management.-** The plastic waste management in the Eco-sensitive Zone shall be carried out as per the provisions of the Plastic Waste Management Rules, 2016, published by the Government of India in the Ministry of Environment, Forest and Climate Change *vide* notification number G.S.R. 340(E), dated the 18th March, 2016, as amended from time to time.
- (12) **Construction and demolition waste management.-** The construction and demolition waste management in the Eco-sensitive Zone shall be carried out as per the provisions of the Construction and Demolition Waste Management Rules, 2016 published by the Government of India in the Ministry of Environment, Forest and Climate Change *vide* notification number G.S.R. 317(E), dated the 29th March, 2016, as amended from time to time.
- (13) **E-waste.-**The e - waste management in the Eco-sensitive Zone shall be carried out as per the provisions of the E-Waste Management Rules,2016, published by the Government of India in the Ministry of Environment, Forest and Climate Change, as amended from time to time.
- (14) **Vehicular traffic.-**The vehicular movement of traffic shall be regulated in a habitat friendly manner and specific provisions in this regard shall be incorporated in the Zonal Master Plan and till such time as the Zonal Master plan is prepared and approved by the Competent Authority in the State Government, the Monitoring Committee shall monitor compliance of vehicular movement under the relevant Acts and the rules and regulations made there under.
- (15) **Vehicular pollution.-** Prevention and control of vehicular pollution shall be in compliance with applicable

laws and efforts shall be made for use of cleaner fuels.

(16) Industrial units.—(i) On or after the publication of this notification in the Official Gazette, no new polluting industries shall be permitted to be set up within the Eco-sensitive Zone.

(ii) Only non-polluting industries shall be allowed within Eco-sensitive Zone as per the classification of Industries in the guidelines issued by the Central Pollution Control Board in February, 2016, unless so specified in this notification, and in addition, the non-polluting cottage industries shall be promoted.

(17) Protection of hill slopes.— The protection of hills slopes shall be as under:-

(a) The Zonal Master Plan shall indicate areas on hill slopes where no construction shall be permitted;

(b) Construction on existing steep hill slopes or slopes with a high degree of erosion shall not be permitted.

4. List of activities prohibited or to be regulated within Eco-sensitive Zone.—All activities in the Eco sensitive Zone shall be governed by the provisions of the Environment Act and the rules made there under including the Coastal Regulation Zone, 2011 and the Environmental Impact Assessment Notification, 2006 and other applicable laws including the Forest (Conservation) Act, 1980 (69 of 1980), the Indian Forest Act, 1927 (16 of 1927), the Wildlife (Protection) Act 1972 (53 of 1972), and amendments made there to and be regulated in the manner specified in the Table below, namely:-

TABLE

S. No.(1)	Activity (2)	Description (3)
A. Prohibited Activities		
1.	Commercial mining, stone quarrying and crushing units.	(a) All new and existing mining (minor and major minerals), stone quarrying and crushing units are prohibited with immediate effect except for meeting the domestic needs of bonafide local residents including digging of earth for construction or repair of houses and for manufacture of country tiles or bricks for housing and for personal consumption; (b) The mining operations shall be carried out in accordance with the order of the Hon'ble Supreme Court dated the 4 th August, 2006 in the matter of T.N. Godavarman Thirumulpad Vs. UOI in W.P.(C) No.202 of 1995 and dated the 21 st April, 2014 in the matter of Goa Foundation Vs. UOI in W.P.(C) No.435 of 2012.
2.	Setting of industries causing pollution (Water, Air, Soil, Noise, etc.).	New industries and expansion of existing polluting industries in the Eco-sensitive Zone shall not be permitted: Provided that non-polluting industries shall be allowed within Eco-sensitive Zone as per classification of Industries in the guidelines issued by the Central Pollution Control Board in February, 2016, unless so there wise specified in this Notification and in addition the non-polluting cottage industries shall be promoted.
3.	Establishment of major hydro-electric project.	Prohibited (except as otherwise provided) as per the applicable laws.
4.	Use or production or processing of any hazardous substances.	Prohibited (except as otherwise provided) as per the applicable laws.
5.	Discharge of untreated effluents in natural water bodies or land area.	Prohibited (except as otherwise provided) as per the applicable laws.


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6.	Setting up of new saw mills.	New or expansion of existing sawmills shall not be permitted within the Eco-sensitive Zone.
7.	Setting up of brick kilns.	Prohibited (except as otherwise provided) as per the applicable laws.

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S. No.(1)	Activity(2)	Description(3)
B. Regulated Activities		
8.	Commercial establishment of hotels and resorts.	No new commercial hotels and resorts shall be permitted within one kilometer of the boundary of the protected area or up to the extent of Eco-sensitive Zone, whichever is nearer, except for small temporary structures for eco-tourism activities: Provided that, beyond one kilometer from the boundary of the protected area or up to the extent of Eco-sensitive Zone whichever is nearer, all new tourist activities or expansion of existing activities shall be in conformity with the Tourism Master Plan and guidelines as applicable. Expansion of existing activities shall be in conformity with monitoring committee as per Zonal Master Plan.
9.	Construction activities.	(a) New commercial construction of any kind shall not be permitted within one kilometer from the boundary of the protected area or upto extent of the Eco-sensitive Zone, whichever is nearer: Provided that, local people shall be permitted to undertake construction in their land for their use including the activities mentioned in sub-paragraph (1) of paragraph 3 as per building bye-laws to meet the residential needs of the local residents. Provided further that the construction activity related to small scale industries not causing pollution shall be regulated and kept at the minimum, with the prior permission from the competent authority as per applicable rules and regulations, if any. (b) Beyond one kilometer it shall be regulated as per the Zonal Master Plan.
10.	Small scale non polluting industries.	Non polluting industries as per classification of industries issued by the Central Pollution Control Board in February, 2016 and non-hazardous, small-scale and service industry, agriculture, floriculture, horticulture or agro-base industry producing products from indigenous materials from the Eco-sensitive Zone shall be permitted by the competent Authority.
11.	Felling of trees.	(a) There shall be no felling of trees in the forest or Government or revenue or private lands without prior permission of the Competent Authority in the State Government. (b) The felling of trees shall be regulated in accordance with the provisions of the concerned Central or State Act and the rules made there under.
12.	Collection of Forest produce or Non-Timber Forest produce.	Regulated as per the applicable laws.
13.	Erection of electrical and communication tower sand laying of cables and other infrastructures.	Regulated under applicable laws (underground cabling may be promoted).
14.	Infrastructure including civic amenities.	Taking measures of mitigation as per the applicable laws, rules and regulations available guidelines.

15.	Widening and strengthening of existing roads and construction of new roads.	Taking measures of mitigation as per the applicable laws, rules and regulation and available guidelines.
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S.No. (1)	Activity(2)	Description (3)
16.	Undertaking other activities related to tourism like flying over the Eco-Sensitive Zone area by hot air balloon, helicopter, drones, Microlites, etc.	Regulated as per the applicable laws.
17.	Protection of hill slopes and river banks.	Regulated as per the applicable laws.
18.	Movement of vehicular traffic at night.	Regulated for commercial purpose under applicable laws.
19.	Ongoing agriculture and horticulture practices by local communities along with dairies, dairy farming, aquaculture and fisheries.	Permitted as per the applicable laws for use of locals.
20.	Establishment of large-scale commercial livestock and poultry farms By firms, corporate and companies.	Regulated (except other wise provided)as per the applicable laws except for meeting local needs.
21.	Discharge of treated waste water or effluents in natural water bodies or land area.	The discharge of treated waste water or effluents shall be avoided to enter into the water bodies and efforts shall be made for recycle and reuse of treated waste water. Otherwise the discharge of treated waste water or effluent shall be regulated as per the applicable laws.
22.	Commercial extraction of surface and groundwater.	Regulated as per the applicable laws.
23.	Solid waste management.	Regulated as per the applicable laws.
24.	Introduction of exotic species.	Regulated as per the applicable laws.
25.	Eco-tourism.	Regulated as per the applicable laws.
26.	Use of polythene bags.	Regulated as per the applicable laws.
27.	Commercial sign boards and hoardings.	Regulated as per the applicable laws.
28.	Open Well, Borewell, etc.for agriculture and other usages.	Regulated as per the applicable laws.
C. PromotedActivities		
29.	Rain water harvesting.	Shall be actively promoted.
30.	Organic farming.	Shall be actively promoted.
31.	Adoption of green technology for all activities.	Shall be actively promoted.
32.	Cottage industries including village artisans, etc.	Shall be actively promoted.
33.	Use of renewable energy and fuels.	Bio-gas, solar light etc. shall be actively promoted.
34.	Agro-Forestry.	Shall be actively promoted.
35.	Plantation of Horticulture and Herbals.	Shall be actively promoted.
36.	Use of eco-friendly transport.	Shall be actively promoted.

37.	Skill Development.	Shall be actively promoted.
38.	Restoration of degraded land/forests/habitat.	Shall be actively promoted.
39.	Environmental awareness.	Shall be actively promoted.

5. Monitoring Committee for Monitoring the Eco-sensitive Zone Notification.- For effective monitoring of the provisions of this notification under sub-section (3) of section 3 of the Environment (Protection) Act, 1986, the Central Government here by constitutes Monitoring Committee, comprising of the following, namely:-

S.N.	Constituent of the Monitoring Committee	Designation
(i)	District Collector Rajsamand	Chairman, ex-officio
(ii)	One representative of Non-Governmental Organisation working in the field of environment to be nominated by the Government of Rajasthan for a term of one year in each case	Member;
(iii)	One expert in the area of ecology and environment to be nominated by the Government of Rajasthan for a term of one year in each case	Member;
(iv)	An expert in Biodiversity to be nominated by the State Government	Member;
(v)	District level officers of the Public Works Department Rajsamand	Member;
(vi)	District level officers of the Town Planning Department Rajsamand	Member;
(vii)	Regional Officer, Rajasthan State Pollution Control Board, Rajsamand	Member;
(viii)	Deputy Conservator of Forest Pali/Udaipur	Member;
(ix)	Sub Divisional Officer Kumbhalgarh/Desuri/Bali/Gogunda	Member;
(x)	Deputy Conservator of Forests (WildLife), Rajsamand	Member-Secretary.

6. Terms of reference. –

- (1) The Monitoring Committee shall monitor the compliance of the provisions of this notification.
- (2) The tenure of the Monitoring committee shall be for three years or till the re-constitution of the new Committee by the State Government and subsequently the Monitoring Committee shall be constituted by the State Government.
- (3) The activities that are covered in the Schedule to the notification of the Government of India in the erstwhile Ministry of Environment and Forests number S.O.1533(E),dated the 14th September, 2006,and are falling in the Eco-sensitive Zone, except for the prohibited activities as specified in the Table under **paragraph 4** thereof, shall be scrutinised by the Monitoring Committee based on the actual site-specific conditions and referred to the Central Government in the Ministry of Environment, Forest and Climate Change for prior environmental clearances under the provisions of the said notification.
- (4) The activities that are not covered in the Schedule to the notification of the Government of India in the erst while Ministry of Environment and Forest number S.O. 1533 (E), dated the 14th September, 2006 and are falling in the Eco-sensitive Zone, except for the prohibited activities as specified in the Table under paragraph 4 thereof, shall be scrutinised by the Monitoring Committee based on the actual site-specific conditions and referred to the concerned regulatory authorities.
- (5) The Member-Secretary of the Monitoring Committee or the concerned Deputy Commissioner(s) shall be competent to file complaints under section 19 of the Environment Act, against any person who contravenes the provisions of this notification.
- (6) The Monitoring Committee may invite representatives or experts from concerned Departments, representatives from industry associations or concerned stakeholders to assist in its deliberations depending on the requirements on issue to issue basis.
- (7) The Monitoring Committee shall submit the annual action taken report of its activities as on the 31st March of every year by the 30th June of that year to the Chief Wildlife Warden in the State as per proforma appended at Annexure V.
- (8) The Central Government in the Ministry of Environment, Forest and Climate Change may give such

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directions, as it deems fit, to the Monitoring Committee for effective discharge of its functions.

7. The Central Government and State Government may specify additional measures ,if any, for giving effect to provisions of this notification.
8. The provisions of this notification shall be subject to the orders, if any passed or to be passed by the Hon'ble Supreme Court of India or High Court or the National Green Tribunal.

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**BOUNDARY DESCRIPTION OF KUMBHALGARH WILDLIFE SANCTUARY IN THE STATE OF
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- East:** Eastern boundary of Reserve Forest of Bhim and Kumbhalgarh Ranges.
West: Western boundary of Reserve Forest of Sadri and Desuri Ranges.
North: Diwer-Kot road.
South: Southern boundary of Padarada and Bijapur Forest Blocks of Kumbhalgarh and Sadri Ranges.

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**TABLE A:
GEO- COORDINATES OF PROMINENT LOCATIONS OF BOUNDARY OF KUMBHALGARH
WILDLIFE SANCTUARY**

Sr. No.	Identification of Prominent Points	Location/ Direction	Latitude			Longitude		
			DD	MM	SEC	DD	MM	SEC
1	Wildlife Sancturay Todgarh Raoli Comman Boundary	North	73	48	30.39	25	34	12.47
2	Diver kot Road	North-East	73	48	9.80	25	25	59.08
3	RiverLine	East	73	46	9.29	25	22	47.26
4	RiverLine	East	73	42	2.59	25	21	0.75
5	Valley	East	73	44	27.05	25	22	8.37
6	Valley	East	73	43	7.28	25	21	24.40
7	Valley	East	73	39	52.26	25	17	45.69
8	Rupnagar Link Road	East	73	39	6.26	25	15	5.85
9	Charbhja Desuri SH-16Raod	East	73	38	59.21	25	14	31.34
10	Valley	East	73	39	9.62	25	15	31.78
11	Valley	East	73	37	51.67	25	10	16.28
12	Kila Kumbhalgarh Raod	East	73	34	38.31	25	8	22.23
13	Valley	East-South	73	30	41.60	25	6	46.89
14	Udaipur Rankpur Raod	East-South	73	26	37.94	25	4	7.54
15	Bhokhara KuraVanpath	South	73	22	59.10	24	59	30.25
16	Mithri River	West	73	20	32.66	24	56	23.25
17	Mithri River	West	73	19	26.72	25	3	7.90
18	Mithri DAM	West	73	19	10.07	25	4	9.75
19	Kanteshwar Mahadev Mandir Raod	West	73	20	53.15	25	6	28.06
20	Ranakpur DAM	West	73	28	42.76	25	8	3.44
21	Nanwaliya DAM	West	73	28	1.88	25	7	53.3
22	Parshuram Madev Temple Road	West	73	29	39.43	25	9	55.28
23	Seli DAM	West	73	34	38.6	25	14	48.12
24	Desuri Charbhuja Sh-16Road	West	73	35	28.56	25	16	5.35
25	Sumer Mahakaleshwar Raod	West-North	73	36	16.27	25	19	15.48
26	Kot Diwer Road	West-North	73	43	48.63	25	25	10.94


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TABLE:B
GEO- COORDINATES OF PROMINENT LOCATIONS OF KUMBHALGARH ECO-SENSITIVE ZONE

ESZ Coordinate Point		
S.NO.	Latitude	Longitude
1	25° 12' 27.658" N	73° 30' 21.958" E
2	25° 14' 20.341" N	73° 33' 49.975" E
3	25° 18' 23.390" N	73° 36' 14.192" E
4	25° 22' 17.383" N	73° 38' 9.878" E
5	25° 22' 37.775" N	73° 40' 4.910" E
6	25° 24' 57.408" N	73° 40' 11.011" E
7	25° 24' 34.703" N	73° 42' 20.119" E
8	25° 26' 19.688" N	73° 45' 20.700" E
9	25° 26' 13.559" N	73° 48' 33.116" E
10	25° 22' 48.481" N	73° 46' 55.707" E
11	25° 21' 28.887" N	73° 44' 15.662" E
12	25° 19' 13.453" N	73° 40' 51.324" E
13	25° 18' 18.368" N	73° 39' 58.003" E
14	25° 13' 19.671" N	73° 38' 54.426" E
15	25° 9' 33.794" N	73° 39' 27.034" E
16	25° 9' 58.414" N	73° 36' 55.204" E
17	25° 6' 38.154" N	73° 34' 23.446" E
18	25° 7' 14.830" N	73° 32' 24.599" E
19	25° 4' 24.510" N	73° 30' 1.686" E
20	25° 1' 46.694" N	73° 25' 21.602" E
21	24° 57' 9.940" N	73° 23' 27.138" E
22	24° 53' 8.322" N	73° 20' 5.568" E
23	24° 51' 55.862" N	73° 16' 34.892" E
24	24° 56' 8.684" N	73° 19' 43.120" E
25	24° 57' 53.023" N	73° 16' 3.314" E
26	25° 1' 22.176" N	73° 14' 9.491" E
27	25° 3' 52.577" N	73° 18' 41.974" E
28	25° 7' 24.089" N	73° 23' 24.395" E
29	25° 8' 40.976" N	73° 28' 18.239" E

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ANNEXURE-IV

LIST OF VILLAGES COMING UNDER ECO-SENSITIVE ZONE OF KUMBHALGARH WILD LIFE SANCTUARY ALONG WITH GEO-COORDINATES

S. no.	Village Name	Tehsil	District	Distance from Sanctuary (kilometer)	Geo-coordinates		Remark
					Latitude(N)	Longitude (E)	
1	2	3	4	5	6	7	8
2	Kotada	Kumbhalgarh	Rajsamand	0.0	25°06'26.3"	73°30'50.6"	
3	Pokariya	Kumbhalgarh	Rajsamand	0.0	25°06'59.0"	73°31'12.8"	
4	Dudaliya	Kumbhalgarh	Rajsamand	0.10	25°05'51.0"	73°31'06.1"	Area included in Village Kalthana
5	Vardada	Kumbhalgarh	Rajsamand	0.30	25°05'58.3"	73°31'53.0"	
6	Kalthana	Kumbhalgarh	Rajsamand	0.40	25°05'44.1"	73°31'11.4"	
7	Udawad	Kumbhalgarh	Rajsamand	0.10	25°07'11.8"	73°32'20.9"	
8	Siyani	Kumbhalgarh	Rajsamand	1.00	25°05'33.9"	73°32'46.1"	
9	Oglaat	Kumbhalgarh	Rajsamand	0.10	25°07'15.8"	73°32'57.4"	Area included in village kamboda.
10	Kamboda	Kumbhalgarh	Rajsamand	0.60	25°06'49.4"	73°33'31.1"	
11	Aareta ki bhagal	Kumbhalgarh	Rajsamand	0.10	25°07'50.0"	73°34'17.6"	
12	Kadiyan	Kumbhalgarh	Rajsamand	0.50	25°06'28.9"	73°34'25.4"	
13	Qila Kumbhalgarh	Kumbhalgarh	Rajsamand	0.00	25°08'51.9"	73°34'57.3"	
14	Bheed ki bhagal	Kumbhalgarh	Rajsamand	0.20	25°07'31.4"	73°35'35.3"	
15	Kelwada	Kumbhalgarh	Rajsamand	0.50	25°07'29.4"	73°36'13.0"	
16	Anthado ki bhagal	Kumbhalgarh	Rajsamand	1.00	25°05'33.8"	73°33'51.8"	
17	Nayakheda	Kumbhalgarh	Rajsamand	0.10	25°10'09.1"	73°36'30.6"	Area included in Village gavar.
18	Sujakaleva	Kumbhalgarh	Rajsamand	0.50	25°09'12.6"	73°36'45.9"	Area included in Village gavar.
19	Ganwar	Kumbhalgarh	Rajsamand	0.50	25°08'26.5"	73°36'46.5"	
20	Baheta ki Bhagal	Kumbhalgarh	Rajsamand	0.60	25°13'20.1"	73°39'27.8"	
21	Lower Ghatda	Kumbhalgarh	Rajsamand	0.30	25°15'11.5"	73°39'59.7"	
22	Upper Ghatda	Kumbhalgarh	Rajsamand	0.30	25°15'44.8"	73°39'58.9"	
23	Rupnagar	Kumbhalgarh	Rajsamand	0.00	25°16'59.4"	73°40'39.7"	
24	Sakariyo ki bhagal	Kumbhalgarh	Rajsamand	1.00	25°16'01.8"	73°40'10.8"	Area included in village manavto ka guda
25	Anvali ki bhagal	Kumbhalgarh	Rajsamand	1.00	25°15'40.6"	73°40'30.0"	Area included in village lowe rgathda.
26	Puthiya	Kumbhalgarh	Rajsamand	0.50	25°17'15.7"	73°40'29.7"	
27	Ghaartalai	Kumbhalgarh	Rajsamand	1.00	25°31'47.5"	73°46'11.3"	Area included in Village Sevantri.
28	Koyla	Kumbhalgarh	Rajsamand	0.50	25°19'52.2"	73°41'24.9"	
29	Bheelo ki talai	Kumbhalgarh	Rajsamand	1.00	25°20'09.4"	73°42'01.7"	Area included in Village Koyla.
30	Bheelokibhagal	Kumbhalgarh	Rajsamand	1.00	25°20'14.1"	73°42'10.7"	Area included in Villag eKoyla.
31	Umarvaas	Kumbhalgarh	Rajsamand	1.00	25°20'23.9"	73°43'02.1"	

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32	Tejo ka guda	Kumbhalgarh	Rajsamand	0.50	25°21'18.3"	73°43'59.4"	Area included in Village Umarvaas.
33	Kesa guda	Kumbhalgarh	Rajsamand	0.10	25°21'56.2"	73°46'02.7"	Area included in Village Umarvaas.
34	Babaji kiaasan	Kumbhalgarh	Rajsamand	1.00	25°22'19.1"	73°47'52.8"	Area included in village Umarvaas.
35	Aasan	Kumbhalgarh	Rajsamand	0.90	25°22'19.0"	73°46'33.6"	
36	Darada	Kumbhalgarh	Rajsamand	0.90	25°22'44.0"	73°46'36.8"	
37	Bhagawan pura	Bhim	Rajsamand	0.00	25°24'06.4"	73°45'35.9"	Area included in Village bassidarada.
38	Mada ki bassi	Bhim	Rajsamand	0.50	25°24'07.8"	73°47'13.9"	
39	Peeprelu	Bhim	Rajsamand	0.10	25°24'53.0"	73°47'36.5"	
40	Kheda Jassa	Bhim	Rajsamand	0.10	25°25'11.4"	73°46'03.2"	
41	Satpaliya	Bhim	Rajsamand	0.00	25°25'25.7"	73°45'31.8"	Area included in Village Piprelu
42	Deever	Bhim	Rajsamand	0.30	25°25'37.5"	73°48'54.0"	
43	Futiya	Bhim	Rajsamand	0.30	25°25'34.0"	73°48'13.2"	Area included in Village Diver
44	Kharni Tekri	Desuri	Pali	0.00	25°11'31.4"	73°34'53.3"	In sanctuary area
45	Muchala Mahavir	Desuri	Pali	0.00	25°12'01.0"	73°33'37.6"	In sanctuary area
46	Guda Bhop Singh	Desuri	Pali	0.50	25°13'00.1"	73°33'51.3"	
47	Joba	Desuri	Pali	1.00	25°12'38.7"	73°30'15.3"	
48	Laapi	Desuri	Pali	1.00	25°18'47.9"	73°35'42.4"	
49	Kolar	Desuri	Pali	1.00	25°24'50.6"	73°39'53.3"	
50	Magar Talaav	Desuri	Pali	1.00	25°24'27.0"	73°39'26.4"	
51	Kankalvaas	Desuri	Pali	0.50	25°22'42.3"	73°40'28.6"	
52	Sumer	Desuri	Pali	0.00	25°19'53.1"	73°37'09.2"	
53	Saanmriyan	Desuri	Pali	0.50	25°25'05.1"	73°43'08.8"	
54	Guda Devda Solankiyaan	Desuri	Pali	0.25	25°24'07.4"	73°42'03.7"	
55	Guda Kityan	Desuri	Pali	1.00	25°24'30.3"	73°42'22.0"	
56	Sevatoka Bera	Bali	Pali	0.50	25°08'10.3"	73°26'21.1"	In sanctuary area
57	Kunni Bavadi	Bali	Pali	0.50	25°09'28.0"	73°28'31.2"	Area included in Village Sadari
58	Dhaani	Bali	Pali	1.00	25°09'12.1"	73°28'00.1"	Area included in Village Sadari
59	Rajpura	Bali	Pali	1.00	25°10'24.5"	73°28'49.7"	
60	Joba	Bali	Pali	1.00	25°12'39.3"	73°30'14.9"	
61	Mediya	Bali	Pali	0.50	25°09'04.5"	73°27'42.0"	Area included in Village Sadari
62	Mandigarh	Bali	Pali	0.50	25°11'24.8"	73°30'14.7"	
63	Jaaton ka Darda	Bali	Pali	0.50	25°10'17.4"	73°27'47.2"	Area included in village Sadari
64	Goriya	Bali	Pali	0.50	25°08'10.3"	73°26'21.1"	
65	Pavatiya	Bali	Pali	0.50	25°09'28.0"	73°28'31.2"	Area included in Village Bhatund
66	Ronwada	Bali	Pali	0.50	25°08'10.3"	73°26'21.1"	Area included in Village Bhatund
67	Pipala	Bali	Pali	0.50	25°09'28.0"	73°28'31.2"	
68	Dhiga Pipla	Bali	Pali	0.50	25°08'10.3"	73°26'21.1"	Area included in Village Peepla
69	Radiya	Bali	Pali	0.50	25°09'28.0"	73°28'31.2"	Area included in village Sewari

70	Kundaal	Bali	Pali	0.50	25°08'10.3"	73°26'21.1"	
71	Korvaa	Bali	Pali	0.50	25°09'28.0"	73°28'31.2"	
72	Kadech	Gogunda	Udaipur	0.50	24°51'16.3"	73°17'37.4"	
73	Richbara	Gogunda	Udaipur	0.50	24°51'49.9"	73°18'16.8"	
74	Pipalsari	Gogunda	Udaipur	0.50	24°53'34.7"	73°19'49.3"	Area included in village padrada.
75	Chitrawas	Gogunda	Udaipur	0.50	24°53'02.7"	73°20'06.7"	
76	Hayla	Gogunda	Udaipur	0.50	24°53'45.8"	73°21'01.9"	
77	Balabera	Gogunda	Udaipur	0.50	24°54'13.8"	73°21'38.9"	Area included in Village padrada.
78	Barwadi	Gogunda	Udaipur	0.50	24°56'34.7"	73°22'27.7"	Area included in Village padrada.
79	Meethibor	Gogunda	Udaipur	0.50	25°03'14.7"	73°26'07.9"	Area included in Village magga.
80	Sakriya	Gogunda	Udaipur	0.50	24°51'39.9"	73°19'08.5"	Area included in village padrada.
81	Bhamrawad	Gogunda	Udaipur	0.50	24°53'36.8"	73°19'50.1"	Area included in village padrada.
82	Mamadev(Umarnaa)	Gogunda	Udaipur	0.50	24°55'36.1"	73°22'59.3"	Area included in Village Umarana.
83	Godara	Gogunda	Udaipur	0.50	24°57'30.4"	73°23'09.9"	Area included in Village Sayara.
84	Jwarakawala	Gogunda	Udaipur	0.50	24°59'04.4"	73°24'07.8"	Area included in Village Sayara.
85	Newar	Gogunda	Udaipur	0.50	24°59'34.0"	73°23'21.6"	Area included in Village Sayara.
86	Chawdawas	Gogunda	Udaipur	0.50	25°00'11.7"	73°24'42.4"	Area included in Village bookhada.
87	Baukhada	Gogunda	Udaipur	0.50	24°00'45.7"	73°24'31.0"	
88	Magga	Gogunda	Udaipur	0.50	24°02'37.2"	73°25'58.5"	
89	Kolaji Chautra Dudani	Gogunda	Udaipur	0.50	25°03'54.2"	73°27'51.0"	Area included in Village vaagda.
90	Rathodo kaGuda	Gogunda	Udaipur	0.50	25°03'47.4"	73°28'23.1"	
91	Bagarh ke fale	Gogunda	Udaipur	0.50	25°03'54.8"	73°28'35.7"	Area included in Village vaagda.
92	Bhanpura ke fale	Gogunda	Udaipur	0.50	25°03'11.4"	73°28'39.6"	Area included in Village bhanpur.
93	Barawali	Gogunda	Udaipur	1.00	24°53'34.8"	73°21'24.6"	
94	Tokri	Gogunda	Udaipur	1.00	25°04'04.8"	73°29'08.3"	Area included in village bhanpur.

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